

A-76

24-6-2020

Billion
MULTI MEGA SCAM

CONFIDENTIAL

1607
27/07/2020

CAPT B S PRAKASH
FLAT NO 3B,3-FLOOR,
ALSA PARK DALE,
VANCHIYOOR - PATTOR ROAD
VANCHIYOOR ,TRIVANDRUM 695035

TO
SHRI K P SINGH , IFS , ADDITIONAL DIRECTOR
GENERAL MOEF&CCC (CENTRAL)
R.O.(SZ) ,KENDRIYA SADAN
4 FLOOR, E&F WING ,17 MAIN ROAD
KORAMANGALA , 11 BLOCK,
BANGALORE- 560034

R.B.GUPTA
MR. ~~K. NARAYAN~~ I.A.S.
SECRETARY, MOEF&CC,
INDIRA PARVARAN BHAVAN,
JOR BAGH, LODI ROAD
NEW DELHI -110003

SUB :- ACT OF CRIMINAL OFFENCE OF CHEATING , BREACH OF TRUST & FALSE REPRESENTATION BY DR SRIDHARAN SCIENTIST-G OF RO MOEF&CC BANGALORE AS MAIN CONSPIRATOR, IN THE MULTI MEGA SCAM, UNEARTHED BY ME, PUNISHABLE UNDER SECTION 420 & 406 OF IPC , BEING COGNIZABLE OFFENCE WITH UP TO SEVEN YEARS IMPRISONMENT AND FINE , IMMEDIATE ACTION - REGARDING .

REF:- I) MY CONFIDENTIAL REPRESENTATION A-52, A-52(1), & A-52(2) DULY RECEIVED & ACK BY BOTH AND ADMITTED AS EVIDENCE IN NGT CHENNI
II) MY CONFIDENTIAL REPORT DT 22-2-2019 MARKED AS DOC. A-52 (3) DULY RECEIVED & ACK BY BOTH, AND ADMITTED AS EVIDENCE IN NGT CHENNI IN APPLICATION NO 136/2016 FILED BY ME.

CONFIDENTIAL NOTE DT 18-7-2018 MARKED AS A- 69 OF M K

OREST (CENTRAL)
HRD/GGL/TVM/T/2013 DT 13 JULY 2013
E WAY LEISURE LTD.
K. SADEESH KUMAR ,C.F.O. GGL LTD



RECEIVED
1. MICH...
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MARKED AS A-68 TO SRI JOHN THOMAS RESEARCH OFFICER MOEF& CC RO BANGALORE .

VI) MY CONFIDENTIAL LETTER DT 30-10-2019 IE A-62 & DT 15-6-2020 DT A-62 (A) TO SRI K.P. SINGH ADDITIONAL DIRECTOR (C) MOEF&CC RO BANGALORE WITH COPY TO SECRETARY MOEF&CC DULY RECEIVED A

VII) LETTER F.No. 20-08/2018-1A-111 DT 26-2-2018 OF Sri W BHARAT SINGH THE THEN CPIO & JOINT DIRECTOR MOEF& CC NEW DELHI (COPY ENCLOSED) WITH COPY TO CPIO DR SRIDHARAN RO MOEF&CC BANGALORE

SIR,

VIDE REFERENCE VI) CITED, BY MEANS OF TWO CONFIDENTIAL DOCUMENTS/ REPRESENTATIONS , TO YOU BOTH , THAT HAS BEEN RECEIVED & ACK , I HAD EXPOSED THE DETRIMENTAL ACTIVITIES OF DR U SRIDHARAN, SCIENTIST-G/NODAL OFFICER RTI/CPIO RO MOEF&CC AS A CONSPIRATOR IN THE MEGA MULTI SCAM DETECTED BY ME, WHEREIN HE AND HIS ASSISTANT SRI JOHN THOMAS RESEARCH OFFICER WAS FOUND CONSPIRING AND CONNIVING WITH THE PERPETUATORS OF FORGERY TO CHEAT ,THE KING PIN BEING SRI THIRUNAVUKKARASAU SCIENTIST-D WHO IS ALSO WORKING UNDER HIM.

2. A) DR U SRIDHARAN IS A VERY SENIOR OFFICER IN THE POST OF ADVISOR/SCIENTIST G , BESIDES HE IS ALSO THE CPIO /NODAL OFFICER UNDER THE RTI ACT 2005. HE IS NEXT TO ADDITIONAL DIRECTOR K. P. SINGH ,THE HEAD OF THE OFFICE OF RO MOEF&CC BANGALORE AND ALL MAJOR FILES LIKE CRZ /E.C ETC. ARE PUT UP TO K.P. SINGH THROUGH HIM. THE FILE MOVEMENT PROCEDURE WAS THAT THE NOTING FILES ARE ALL INITIATED BY THE ASST CONCERNED AND IN THIS CASE IT WAS SRI JOHN THOMAS RESEARCH OFFICER WHO PUTS UP TO SRI THIRUNAVUKKARASU SCIENTIST – D, THE KING PIN IN THE MULTI MEGA SCAM, WHO AFTER PROCESSING PUTS UP TO DR SRIDHARAN SCIENTIST –G , WHO FINALLY PUTS UP TO APCCF/ADDITIONAL DIRECTOR FOR APPROVAL AND ORDERS. THIS BEING THE CHANNEL OF FILE CLEARANCE IN RO BANGALORE, THE KEY ROLE OF DR SRIDHARAN CAN BE IDENTIFIED AS ONE WHO HOLDS THE TRUST OF THE OFFICE OF MOEF&CC BANGALORE. THIS EVIDENCE IS SEEN IN NOTING FILE NO : EP12.1/195/KER , EP/12.8/AAA/2017-18 & EP/12.7/49/ NGT /KER, WHICH HAS BEEN PROVIDED TO ME IN RTI REPLY.

B) VIDE REF. VI) CITED I HAVE ADDUCED SUFFICIENT DOCUMENTARY EVIDENCE TO PROVE & ESTABLISH THAT DR SRIDHARAN WAS OPERATING AS A “ CONSPIRATOR “ IN THE MULTI MEGA SCAM OF FORGERY TO CHEAT AND

OTHER CRIMINAL OFFENCES PERPETUATED BY SRI THIRUNAVUKKARASU SCIENTIST -D , THE KING PIN ON TRANSFER FROM NEW DELHI, WHERE HE WAS IN THE CRZ PROCESSING SECTION OF HO OF MOEF&CC AND NOW WORKING IN THE LOBBY OF JOHN THOMAS & DR SRIDHARAN ALL UNDER ONE SECTION TO SAFEGUARD THE INTEREST OF THE CRIMINAL OFFENDERS , CONSPIRATORS & THAT OF P.P., BY BEING IN HIS PAY ROLL AS REVEALED BY THE COURSE OF EVENTS WHEREIN HE HAS ASSUMED THE ROLE OF GOD FATHER IN MOEF&CC TO LOOK AFTER THE INTEREST OF THE P.P. SRI E.M. NAJEEB.

C) IN FACT DR SRIDHARAN MIS- USED HIS AUTHORITY AS SCIENTIST -G, CPIO / NODAL OFFICER RTI BY AVOIDING TO GIVE CRITICAL INFORMATION / DOCUMENTS REQUESTED BY ME UNDER VARIOUS RTI APPLICATIONS STATING VARIOUS REASONS LIKE REPETITION, AND EVEN GOING TO THE EXTENT OF GIVING WRONG INFORMATIONS UNDER RTI REPLY, IRRELEVANT REPLIES AND EVEN CONFUSING THE MATTER ETC ETC., WHICH HAS BEEN BROUGHT TO THE NOTICE OF APCCF NUMEROUS TIMES AS APPELLANT AUTHORITY, BUT NO ACTION HAS BEEN TAKEN TILL NOW FOR REASONS BEST KNOWN TO HIM. THE ONLY REASON THAT CAN BE ATTRIBUTED, IS THAT THE LOBBY IS TOO STRONG TO BE BROKEN UP.

D) EVEN IN APPEAL PROCEEDINGS HE PLAYED A VITAL ROLE BY MANIPULATING NOTINGS OF APPELLATE AUTHORITY SO THAT THE LOBBY OF OFFENDERS WORKING UNDER HIM , COULD BE PROTECTED AND SAFEGUARDED THEM FROM BEING EXPOSED AND THEREBY TRIED TO BAIL THE P.P. FROM E.C. BEING REVOKED ESPECIALLY IN THE CRITICAL ISSUE OF "GIST OF REPORT IN /WITH THE AFFIDAVIT" THAT WAS SUBMITTED TO NGT CHENNI BY NONE OTHER THAN THE KING PIN OF THE MULTI MEGA SCAM SRI THIRUNAVUKKARASU SCIENTIST -D, WHICH ONLY SHOWS THE MANIPULATIVE AND DECEPTIVE ABILITY OF HIS AND HIS LOBBY IN RO BANGALORE.

E) IT IS BROUGHT TO YOUR KIND NOTICE THAT THE ACTIVITIES OF DR SRIDHARAN HAS UNDERGONE A SEA CHANGE FROM A CONSPIRATOR TO THAT OF A CRIMINAL OFFENDER BY HIS ACT OF CHEATING AND BREACH OF TRUST AND FALSE MIS-REPRESENTATION , THAT FALLS UNDER SECTION 420 & 406 OF IPC. UNDER SECTION 420 THIS ACT, CHEATING IS A CRIMINAL OFFENCE PUNISHABLE WITH IMPRISONMENT FOR 7 YEARS WITH OR WITHOUT FINE DEPENDING UPON THE GRAVITY OF THE OFFENCE. ONE OF THE TWO MOST IMPORTANT INGREDIENTS WHICH CONSTITUTES THE

OFFENCE OF CHEATING IS "DECEPTION." AND THE OTHER IS "INTENTION". IN FACT THE INTENTION SHOULD BE "DIS-HONEST AND IT IS ALWAYS THE " GIST OF THE OFFENCE"".

F) DECEPTION IN THIS CASE MEANS THAT DR SRIDHARAN WHILE WORKING AS SENIOR MOST SCIENTIST IE G /CPIO OF RO BANGALORE, HAVING THE CONFIDENCE AND TRUST OF K.P. SINGH IFS , HEAD OF THE OFFICE OF MOEF&CC PLAYED A DUAL ROLE OF MAKING OFFICE OF MOEF&CC BELIEVE "WHAT IS FALSE TO BE TRUE". IN OTHER WORDS HE MIS-USED HIS AUTHORITY AT THE RIGHT/APPROPRIATE MOMENT WHENEVER THE CRIMINAL OFFENDERS WERE ON THE VERGE OF EXPOSURE BY ME AND WHENEVER THE P.P. WAS IN THE FEAR OF HIS E.C. BEING REVOKED. ANOTHER FACTOR FAVOURING HIM WAS THAT SINCE HE IS ON THE VERGE OF RETIREMENT NO BODY COULD SUSPECT HIM TO PLAY HIS NEGATIVE ROLE BY PASSIVELY INVOLVING DECEPTIVELY IN THE DISHONEST ACTIVITIES OF THE LOBBY UNDER HIM. WHAT WAS HIGHLIGHTED ABOVE WERE SOME SALIENT FEATURES OF THE CRIMINAL OFFENCES ADOPTED BY DR SRIDHARAN IN THE COURSE OF HIS DUTIES AS SCIENTIST –G/CPIO , FOR YOUR KIND INFORMATION AND NECESSARY ACTION PLEASE.

G) IF WE NOW ANALYSE ALL HIS DETRIMENTAL ACTIVITIES BROUGHT OUT BY ME WITH DOCUMENTARY EVIDENCES UNDER VARIOUS REPRESENTATIONS, ALL THE ELEMENTS MENTIONED IN THE ABOVE CRIMINAL OFFENCES IE FULLY AWARE OFF THE DIS-HONEST INTENTION, DECEPTION WITH A MOTIVE, MENS-REA, MAKE BELIEVE WHAT IS FALSE TO BE TRUE , AND EVEN ABUSE OF AUTHORITY ARE GLARINGLY VISIBLE AND HENCE HE IS LIABLE TO BE PUNISHED FOR THE OFFENCES UNDER THE ABOVE CRIMINAL ACTS.

H) a) THE "ISSUE OF WELL LAID OUT CRITERIA" FOR JUSTIFYING NON - MONITORING OF THE TERMS &CONDITION STIPULATED IN THE E.C. ORDER DT 2-1-2009 BY RO BANGALORE WAS EXAMINED THREAD BARE IN A- 58 IE MY LETTER DT 22-11-2018 TO DR SRIDHARAN WITH COPY TO SECRETARY & CVO MOEF&CC, ADMITTED AND TAKEN AS EVIDENCE IN NGT CHENNI, WHICH IS ANOTHER FITTING CASE TO PROVE THE CRIMINAL OFFENCES COMMITTED BY HIM UNDER SECTION 420 & 406 OF IPC WITH ALL THE INGREDIENTS REQUIRED TO PROVE & ESTABLISH THE CRIMINAL OFFENCES IE

I) DIS-HONEST INTENTION- TO SHOW THAT THERE WAS A WELL LAID OUT PROCEDURE TO CARRY OUT MONITORING. BUT THERE WAS NOTHING ON RECORD TO SUBSTANTIATE THIS STAND. IN FACT IT WAS ONLY AN ANNUAL

MONITORING PLAN WHICH IS NOT A WELL LAID OUT PROCEDURE AND ADOPTED NORMALLY WHEN CASE ARE IN LARGE NO.'S UNDER ANY OFFICE PROCEDURE.

II) DECEPTION – IT WAS DECEPTIVE STRATEGY PLANNED BY THE LOBBY TO SHOW CASE THE SO CALLED WELL LAID OUT CRITERIA. THE DOCUMENTARY PROOF OF NOTING AND DECISION MAKING OF THE WELL LAID OUT CRITERIA COULD NOT BE PRODUCED BY DR SRIDHARAN INSPITE OF REPEATED RTI REQUEST , BUT INSTEAD PRODUCED MONITORING PLAN WEF 2017-2018 , WHEREAS THE E.C. WAS ISSUED IN 2-1-2009, IE 8 YRS BACK . THIS IS NOT POSSIBLE . DOES IT MEAN IT TOOK 8 YRS FOR RO TO HAVE ADOPTED AN ALLEGED WELL LAID CRITERIA . ALL THIS PROVES THE CRIMINAL ACT OF CHEATING.

III) CRIMINAL BREACH OF TRUST- THIS WELL LAID OUT CRITERIA WAS A PLAN OF DR SRIDHARAN FOR A RTI QUERY OF MINE , WHICH EXPOSED THE BREACH OF TRUST AS CPIO AND SCIENTIST –G OF RO MOEF& CC BANGALORE. MOREOVER HE WAS THE CPIO/NODAL OFFICER OF RTI .

IV) MENS-REA - THE MOTIVE OF HIS PLAN IS VERY CLEAR THAT THE PROJECT SHOULD NOT BE SUBJECTED TO MONITORING , OR ELSE THE FORGERY TO CHEAT STRATEGY WOULD BE EXPOSED, THAT HE WAS AWARE OFF AND THEREFORE THE PROJECT WAS MONITORED ONLY AFTER MY FILING APPLICATION IN NGT AND BY THIS TIME THE KING PIN MANAGED TO GET TRANSFERRED TO RO BANGALORE TO OVERSEE THE FOLLOW UP OF THE MULTI MEGA SCAM OPERATIONS ON BEHALF OF THE PROJECT AUTHORITIES.

b) i) ANOTHER CLINCHING & MATERIAL EVIDENCE IS SEEN IN A-66. IE LETTER OF 8 JAN 2019 OF SRI W BHARAT SINGH ,DIRECTOR/ SCIENTIST-G MOEF& FF DELHI TO MEMBER SECRETARY KCZMA WITH A COPY TO ME . (COPY ENCLOSED ,) WHEREIN HE HAS FORWARDED 2 OF MY CONFIDENTIAL REPRESENTATIONS DT 24-7-2018 & 14-12-2018.

ii) THE FIRST ONE DT 24-7-2018 WAS PERTAINING MAINLY TO THE CRIMINAL ACT OF FORGERY TO CHEAT UNDER SECTION 468 IPC ,NON BAILABLE OFFENCE WITH PUNISHMENT FOR 7 YEARS AND ALSO FORGERY , UNDER SECTION 465 IPC ,BAILABLE OFFENCE WITH PUNISHMENT FOR 2 YRS OR FINE OR BOTH , FOR OBTAINING ILLEGAL & UN - AUTHORISED E.C. FOR GGL LTD INSTEAD OF ATE , FOR 58 ACRES OF BRDC LAND INSTEAD OF 45.04

ACRES , BY SRI THIRUNAVUKKARASU THEN DD & DR SENTHIL VEL THEN A.D
OF CRZ DIVISION IN CONNIVANCE WITH THE P.P., MD BRDC AND OTHERS.
BESIDES DETAILS OF JOHN THOMAS REPORT DT 14-3-2017 ON RECEIPT OF
ADDITIONAL EVIDENCE & NOC VIOLATION FROM RAILWAYS WAS ALSO
EXAMINED AT LENGTH. THE BUILT UP AREA INCREASED FROM THAT WHICH
WAS ALLOWED IN THE E.C. ORDER 2-1-2009 BY ACT OF FORGERY TO CHEAT,
CONNIVANCE WITH PANCHAYATH AUTHORITIES BY THE P.P. .

iii) THE SECOND ONE DT 14-12-2018 WAS PERTAINING MAINLY TO
ADDITIONAL DOCUMENTARY EVIDENCES TO PROVE THAT THE KING PIN SRI
THIRUNAVUKKARASU WAS PRIMARILY RESPONSIBLE AND BRAIN CHILD FOR
PREPARAING THE FABRICATED SATISFACTORY MONITORING REPORT
THROUGH JOHN THOMAS . MANY CLINCHING & MATERIAL DOCUMENTARY
EVIDENCES REGARDING MONITORING REPORT OF JOHN THOMAS WERE
EXAMINED WHICH WERE NOT CONSIDERED IN MY REPORT DT 24-7-2018.
BESIDES THE DETAILS OF THE SECOND MONITORING ON 30-1-2018 WERE
ALSO EXAMINED CRITICALLY ALONG WITH THE VIOLATIONS DONE BY THE
BRDC TO FAVOUR THE P.P. , WHILE EXECUTING TRIPARTITE , LICENCE AND
AND LEASE AGREEMENTS , BESIDES VARIOUS ACT OF FORGERY IN ISSUING
E.C. INCLUDING FILING OF FALSE & MAINIPULATED AFFIDAVIT BY THE KING
PIN WERE EXAMINED WITH DOCUMENTARY PROOF.

iv) FROM THE ABOVE FACT IT IS EVIDENT THAT THE SUBJECT AND MATTERS
REFERRED TO IN A-52 (1) & A-52 (2) HAS NOTHING TO DO WITH KCZMA
AGAINST WHOM NO COMPLAINT OR VIOLATIONS HAVE BEEN RAISED BY ME.
THEY HAVE ALREADY GRANTED CRZ CLEARANCE TO ATE FOR 45.04 ACRES OF
BRDC LAND DURING NOV. 2006 AND ALSO SUBMITTED THEIR MONITORING
REPORT A-7 , ADMITTED AS EVIDENCE IN NGT CHENNI , WHERE IN VARIOUS
VIOLATIONS HAVE BEEN DETECTED AND REPORTED TO HO & RO OF
MOEF&CC. FOR TAKING ACTION , BUT THIS WAS HUSHED UP BY HO/RO OF
MOEF&CC . IN FACT HO OF MOEF&CC SHOULD HAVE TAKE ACTION TO
REVOKE E.C. . THIS INSPECTION REPORT OF KCZMA REPORT WAS NOT
CONSIDERED BY RO /HO WHILE FILING REPLY AFFIDAVIT AND ONLY JOHN
THOMAS MANIPULATED REPORT WAS CONSIDERED . THEREFORE THE
ABOVE ACT OF SRI BHARAT SINGH DIRECTOR CRZ IS MALFIDE AND HAS BEEN
DONE WITH INTENTION TO CHEAT MOEF&CC . REVOKING OF E.C CANNOT BE
DONE BY KCZMA WHO IS A STATE AGENCY TO GRANT CRZ CLEARANCE AND
IT IS FOR MOEF&CC HO TO GIVEN E.C. AND HENCE REVOKING OF E.C HAS TO
BE DONE BY HIM AS DIRECTOR CRZ AND NOT MEMBER SECRETARY KCZMA.
HIS ACTION IS DECEPTIVE BECAUSE WHEN HE WAS CPIO HO MOEF&CC , HE

DID NOT REPLY TO MY RTI APPLICATION NEARLY FOR ONE YEAR AND THERE AFTER CITING LAME REASONS , HE GAVE A REPLY WHICH DID NOT SERVE ANY PURPOSE . THERE IS ALSO A LOBBY UNDER HIM IN RTI SECTION WHO ARE HAND IN GLOVE WITH RTI SECTION OF RO BESIDES THE KING PIN NOW AT RO BANGALORE. IT IS NOTHING SHORT OF BREACH OF TRUST AND CHEATING BY SRI BHARAT SINGH IN HIS CAPACITY AS DIRECTOR CRZ ,WHICH IS REGRETTEED. IT WAS A CALCULATED MOVE BY HIM TO HELP THE P.P. .

v) i) FURTHER IT IS BROUGHT TO YOUR KIND NOTICE THAT BEFORE SENDING THE ABOVE 2 CONFIDENTIAL REPRESENTATIONS TO HO OF MOEF&CC , I HAD SENT ANOTHER CONFIDENTIAL APPLICATION DT 12-6-2018 TO SECRETARY MOEF AND ADDITIONAL PRINCIPLE CHIEF CONSERVATOR OF FOREST RO BANGALORE ,MARKED AS A-52 DULY RECEIVED AND ACK BY HO & RO OF MOEF&CC . THIS APPLICATION IS DEALING MAINLY WITH THE MONITORING REPORT OF JOHN THOMAS DT 14-3-2017, THAT HAS BEEN EXAMINED THRU BARE WITH DOCUMENTARY EVIDENCES . ALL THE VIOLATIONS IN E.C.BOTH UNDER GENERAL AND SPECIFIC CONDITIONS HAVE BEEN EXPLAINED WITH DETAILED NOTES AND DOCUMENTARY EVIDENCES TO PROVE AND ESTABLISH THAT THE REPORT WAS FALSE, MANIPULATED, MALAFIDE AND MADE WITH THE SOLE INTENTION OF BAILING OUT THE P.P. FROM HIS E.C. BEING REVOKED AND EVEN GONE TO THE EXTENT OF ADDUCING FALSE ORAL EVIDENCES .

ii) THE FACT OF THE MATTER IS THAT SRI BHARAT SINGH WITH THE SOLE INTENTION TO CHEAT MOEF&CC AND AGAINST BREACH OF TRUST HE AS DIRECTOR , MANIPULATED TAKING ACTION ON MY 3 CONFIDENTIAL REPRESENTATIONS BY NOT FORWARDING MY REPRESENTATIONS TO THE APPROPRIATE AND RELEVANT AUTHORITIES CONCERNED FOR TAKING ACTION IE

iii) REPRESENTATION A-52 (1) SHOULD HAVE BEEN DEALT BY HIM AT HO AS IT PERTAINS TO FORGERY TO CHEAT DONE & PERPETUATED BY CRZ SECTION OF HO

iv) AND THE REMAINING 2 REPRESENTATION A-52 & A-52 (2) SHOULD HAVE BEEN SENT TO RO MOEF&CC BANGALORE FOR TAKING NECESSARY ACTION.

v) THIS WAS THE DECEPTIVE GAME PLAN OF BHARAT SINGH , WHICH HAS TO BE DEALT VERY SERIOUSLY AND WITH GREAT CONCERN , AS IT IS APPREHENDED THAT THERE ARE MANY SUCH SIMILAR CASES AS DETECTED BY ME , AS IN CASE OF BEKAL BEACH RESORT WHICH SHALL AMOUNT TO MULTIPLE MEGA SCAM INVOLVING CORRUPT PRACTICES TO THE TUNE OF SEVERAL CRORES BY MOEF&CC OFFICERS AT HO & RO , AS ALL THESE

PROJECTS ARE OF HIGH STAKES OWNED BY THE RICH /WEALTHY SO AS TO PLUNDER THE ABUNDANT NATURAL RESOURCES , CAUSING ENVIRONMENTAL DISASTER TO NATURES ECO SYSTEM AND CATASTROPHY TO HUMAN HEALTH AT LARGE .

IN THIS CASE 3.5 KM OF ARTIFICIAL CANAL WAS CREATED BY DREDGING 25,16,059 CU FT OF SOIL/ SAND/EARTH AS PER DOC. A-38 , INCURRING AN EXPENDITURE OF Rs 29,22,96000 AS PER DOC A-2 . BESIDES MORE THAN HUNDRED TRUCKS OF SAND REMOVED FROM THE SAND DUNES IN THE SITE AND SOLD VALUING CRORES OF RUPEES. IF THIS CAN BE IN ONE CASE WHAT ABOUT OTHER SITES IN BEKAL WHERE E.C. WAS GIVEN BY MOEF&CC UNDER THE SAME MODUS OPERANDI , FOR CONSTRUCTING THE 5 STAR RESORTS – JUST UN IMAGINABLE AND EXPOSES THE BOUNTY INVOLVED.

c) VIDE MY MAIL DT 25 NOV 2018 TO SRI MISHRA SECRETARY , I HAVE BROUGHT OUT ALL THE SALIENT FACTORS IN THE ABOVE CRIMINAL ACT OF CHEATING AND BREACH OF TRUST IE THE FAKE AND BOGUS WELL LAID OUT CRITERIA STRATEGY DEvised BY Dr SRIDHARAN TO BAIL OUT RO FOR NOT MONITORING THE SITE AS STIPULATED AND DIRECTED IN THE E.C. ODER DT 2-1-2009 . THE VIOLATION OF NOT SPECIFYING VALIDITY PERIOD IN THE E.C. ORDER WAS ALSO BROUGHT IN THE ABOVE MAIL ,BUT FOR REASONS BEST KNOWN TO SECRETARY , NO ACTION HAS BEEN TALEN TILL NOW , WHICH IS REGRETTED AND CALLS FOR INTERVENTION FROM THE HIGHEST LEVEL OF THE MINISTRY .

d) THE SECRETARY & CVO WAS ALSO INFORMED EARLIED VIDE MY MAIL DT 19-11-2018 REGARDING THE MULTIPLE MEGA SCAM , DETECTED AND IDENTIFIED BY ME WITH CLINCHING AND MATERIAL DOCUMENTARY EVIDENCE IE RTI DOCUMENTS , BUT SURPRISINGLY NO ACTION TAKEN YET, PERHAPS I FEEL , ALL THE MAILs SENT BY ME ARE CENSORED AND NOT PUT UP TO HIM. FURTHER INSPITE OF SENDING SO MANY CONFIDENTIAL REPRESENTATIONS/COMPLAINTS DULY ACK & RECEIVED BY HIS OFFICE NO REPLY RECEIVED SO FAR , PROBABLY A LOBBY IS ALSO WORKING UNDER THE SECRETARY IN THIS CASE ALSO , DUE TO THE ACUTE SENSITIVITY & GRAVITY OF THE PROBLEM , WHICH MAY BE KINDLY LOOKED INTO .

e) THE PREVIOUS APCF DR AVINASH I/C WAS ALL INFORMED IN DETAILS ABOUT ALL THE ACTIVITIES OF KING –PIN SRI THIRUNAVUKKARASU- DD AND WAS CAUTIONED ABOUT HIS ACTIVITIES , VIDE MY MAIL DT 16-10-2017 & 18-11 2018 , WHICH ONLY MIS-FIRED , AS HE WAS MAIN PERSON MADE RESPOSIBLE TO PROCESS THIS CASE ,WHICH HE DID VERY TACTFULLY,

DECEPTIVELY INCLUDING LEGAL MATTERS LIKE FILING REPLY AFFIDAVIT IN NGT ETC, THEREBY SAFEGUARDING NOT ONLY HIS INTEREST BUT THAT OF P.P.AND THE LOBBY OF DR SRIDHARAN & JOHN THOMAS INVOLVED IN THE CRIMINAL ACTIVITIES TO BAIL OUT THE P.P.

I) THE ISSUE OF "NON RECEIPT OF E.C. ORDER OF THIS PROJECT ALONE AT RO BANGALORE/ IN THE RO WEB SITE." AS PER NOTING OF THE LOBBY IE JOHN THOMAS WHO INITIATED THIS NOTING AND SEEN BY THE KING PIN , BUT TACTFULLY AND WITH DECEPTION AVOIDED BY DR SRIDHARAN AS SEEN IN NOTING FILE EP/ 12.7/49/NGT/KER , IS ANOTHER ACT OF CHEATING , FULLY KNOWING THAT E.C. ORDER WAS NOT DESPACHED TO RO BANGALORE . THE ROLE OF DR SRIDHARAN IS DIS HONEST IN NATURE AND AMOUNTS TO BREACH OF TRUST BY A SENIOR OFFICER LIKE HIM . IN FACT THIS IS ALSO A PASSIVE SUPPORT TO THE LOBBY BY DR SRIDHARAN. NO ENQUIRY SEEMS TO HAVE BEEN INITIATED BY RO, EVEN THOUGH IT WAS A VERY GRAVE MATTER OF CONCERN AND THEREFORE IT WAS A COOKED UP STORY BY THE LOBBY AND THE ACT OF FORGERY TO CHEAT BY THE KING PIN WHEN HE DID NOT DESPACH INTENTIONALLY , THIS E.C. ORDER TO RO BANAGALORE, AT THE TIME WHEN HE WAS IN HO DELHI , BEING PART OF THE GAME PLAN . IN THIS CASE THE MOTIVE IS VERY CLEAR AND THE INTENTION IS ALSO EXPOSED IE GIVING OPPORTUNITY TO P.P. FROM HIS SITE BEING NOT SUBJECTED TO MONITORING BY RO BANGALORE, FOR IMPLEMENTING THE TERMS AND CONDITIONS AS STIPULATED IN THE SAID E.C. ORDER. HENCE IT IS CLEAR CASE OF DECEPTION EMPLOYED BY NOT ONLY THE KING PIN BUT DR SRIDHARAN ALSO . ANOTHER ELEMENT CALLED MENS-REA IS QUITE OBVIOUS AND CLEARLY EVIDENT IN THIS CRIMINAL ACT ALSO IE GETTING POSTING TO RO BANGALORE, FORMING A LOBBY AND SAFEGUARDING THE INTEREST OF P.P. AND PROBABLY OTHER SUCH P.P.'S IN SOUTH ZONE , IS ALSO ANOTHER ELEMENT OF FORGERY TO CHEAT MOEF, PLANNED AND EXECUTED METICULOUSLY BY SRI THIRUNAVUKKARASU.

J) ADDUCING FALSE EVIDENCE ORALLY OF HAVING SHOWN WATER TANKER LORRY RECEIPT BY THE PROJECT PROPONENT IN HIS MONITORING REPORT , ON BEHALF OF AND FOR THE P.P., WHICH WAS NOT PRODUCED BY P.P., NOR IT WAS THE STAND TAKEN BY THEM EARLIER IN NGT AMOUNTS TO CRIMINAL CHEATING AND BREACH OF TRUST. THIS IS FURTHER SUBSTANTIATED BY THE FACT THAT THE SAME CRIMINAL STRATEGY OF CHEATING AND BREACH OF TRUST WAS EMPLOYED BY HIS JUNIOR, SRI JOHN THOMAS RESEARCH OFFICER IN HIS MONITORING REPORT OF THE SAME SITE AND IT WAS POINTED OUT BY ME AS TO WHAT STOPPED HIM FROM OBTAINING THE

LORRY RECEIPT SAID TO HAVE BEEN SHOWN TO HIM DURING MONITORING AND PRODUCE AS EVIDENCE ALONG WITH OTHER EVIDENCES ATTACHED WITH THE MONITORING REPORT. HE HAD NO REASONS TO OFFER AND THIS FACT WAS ALSO BROUGHT TO THE NOTICE OF DR SRIDHARAN. VIDE REF.III) CITED APCCF DIRECTED DR SRIDHARAN TO MONITOR THE SITE AS SRI JOHN THOMAS WAS TOO JUNIOR AN OFFICER FOR THIS ASSIGNMENT , AS POINTED OUT BY ME IN MY COMPLAINT. INSPITE OF THIS DEVELOPMENT DR SRIDHARAN COULD NOT PRODUCE THE COPY OF WATER TANK LORRY RECEIPT IN HIS REPORT WHICH PROVES HIS CRIMINAL STRATEGY OF CHEATING AND BREACH OF TRUST VESTED ON HIM BY MOEF&CC.

K) ANOTHER MAJOR OUTCOME OF THE CONFIDENTIAL NOTE OF SRI SHAMBHU CONSERVATOR OF FORESTS (CENTRAL) VIDE REF III) CITED IS THE FACT THAT SINCE JOHN THOMAS RESEARCH OFFICER IS NOT COMPETENT TO CARRY OUT MONITORING OF THE SITE , HIS REPORT CANNOT BE ACCEPTED AND ONLY THE REPORT OF DR SRIDHARAN CAN BE CONSIDERED FOR FILING ALONG WITH THE AFFIDAVIT. HENCE LEGALLY THE REPORT OF SRI JOHN THOMAS FILED ALONG WITH THE AFFIDAVIT IN NGT CHENNI HAS TO BE WITHDRAWN AND FRESH AFFIDAVIT SUBMITTED ALONG WITH THE REPORT OF DR SRIDHARAN TO BE FILED IN NGT CHENNI. THOUGH THIS WAS POINTED OUT TO SRI K.P. SINGH ADDITIONAL DIRECTOR BY ME ON RECORD , NO ACTION SEEMS TO HAVE BEEN TAKEN. HENCE IT IS A LEGAL FLAW WHICH IS BEING COVERED UP AGAIN BY DR SRIDHARAN UNDER THE GUISE OF CRIMINAL CHEATING AND BEACH OF TRUST VESTED ON HIM BY MOEF&CC. ALL THE FOUR INGREDIENTS OF THE SAID CRIMINAL OFFENCE ARE SEEN REFLECTED IN THIS ACTION OF HIS, WHICH FURTHER SUBSTANTIATES AND CONFIRMS MY STAND.

L) VIDE REF. III) CITED IE A-69, MY CONFIDENTIAL REPRESENTATION / COMPLAINT A- 52 & A-52(1) WERE EXAMINED BY SRI M K SHAMBHU , CONSERVATOR OF FORESTS (CENTRAL) , AS DIRECTED BY THEN APCCF AND THEREUPON A CONFIDENTIAL NOTE WAS GIVEN BY HIM TO APCCF IE DOC A-69. IN THIS CONFIDENTIAL NOTE HE HAS MADE A WRONG STATEMENT THAT I HAVE NOT PRODUCED EVIDENCES/PROOF IN SUPPORT OF THE FACTS NARRATED IN MY 2 COMPLAINTS WHICH IS BASELESS AND AGAINST FACTS , AS ALL DOCUMENTARY EVIDENCES MOSTLY OBTAINED BY RTI ARE ENCLOSED WITH THE COMPLAINTS. MOREOVER ALL DOCUMENTS MENTIONED/ REFERRED IN THE COMPLAINTS ARE AVAILABLE WITH DR SRIDHARAN AND ALSO WITH THE PANEL ADVOCATE OF MOEF&CC AT NGT CHENNI. FURTHER HE HAS MADE 3 SUGGESTIONS IE A),B)&C) TO APCCF FOR CONSIDERATION

WHICH HAS BEEN AGREED IN PRINCIPLE AND ORDERS ISSUED FOR IMPLEMENTATION. IE A) & B) PERTAINS TO REPORTS TO BE CALLED FROM KCZMA & KSPCB. THE THIRD SUGGESTION IE C) IS THE DIRECTION THAT A SENIOR OFFICER/SCIENTIST FROM RO BE AUTHORISED INSTEAD OF SRI JOHN THOMAS WHO WAS NOT APPROPRIATE TO CARRY OUT MONITORING AS POINTED OUT BY ME , QUOTE " A SENIOR OFFICER /SCIENTIST FROM THIS OFFICE WHO IS AUTHORISED TO CARRY OUT SUCH MONITORING MAY BE DEPUTED FOR LOOKING INTO THIS COMPLIANCE ON THE E.C. ISSUED TO THE USER AGENCY ." THE APCCF DIRECTED DR SRIDHARAN TO CARRY OUT MONITORING WHICH WAS DONE ON 9-8-2018 AND REPORT SUBMITTED THAT WAS PROVIDED TO ME ON MY RTI APPLICATION. A DETAILED AND THREAD BARE EXAMINATION OF HIS MONITORING REPORT WAS DONE BY ME VIDE MY CONFIDENTIAL REPRESENTATION A-52 (3) DT 22-2-2019 AT REF. II) CITED DULY RECEIVED AND ACK BY BOTH AND IT WAS FOUND TO BE FALSE, MANIPULATED, FABRICATED , BASELESS , OPPORTUNISTIC AND PREPARED IN CONNIVANCE WITH THE KING PIN AS PROVED AND ESTABLISHED BY ME WITH DOCUMENTARY EVIDENCES OBTAINED BY RTI . PRIMA FACIE THE MONITORING WAS NOT DONE AS DESIRED IN CONFIDENTIAL NOTE DT 18-7-2018 OF M K SHAMBU, CONSERVATOR OF FORESTS (CENTRAL) BUT WITH AN ULTERIOR MOTIVE TO BAIL THE P.P. FROM HIS E.C. BEING REVOKED BY EMPLOYING CRIMINAL OFFENCE OF CHEATING, BREACH OF TRUST & FALSE REPRESENTATION , WHEREIN ALL THE 4 INGREDIENTS IE INTENTION , DECEPTION, MENS REA & BREACH OF TRUST ARE INVOLVED . SOME OF THESE ARE LISTED BELOW ALONG WITH THE OFFENCES COMMITTED :-

1. THE PURPOSE OF MONITORING AS PER APCCF DIRECTION WAS TO LOOK INTO THE COMPLIANCE ON THE E.C. ISSUED TO THE USER AGENCY WHEREAS DR SRIDHARAN PURPOSE OF SITE VISIT WAS TO REPORT THE FACTS IN THE SUBJECT CASE. SO BOTH ARE ENTIRELY DIFFERENT AND HENCE THE INTENTION AND PURPOSE OF HIS VISIT WAS TO DEVISE A DECEPTIVE STRATEGY SO AS TO BAIL OUT THE P.P. FROM HIS E.C. BEING REVOKED AND AT THE SAME TIME SAFEGUARD AND PROTECT THE KING PIN OF THE FORGERY TO CHEAT IE SCIENTIST -D , SRI THIRUNAVUKKARASU AND HIS CONSPIRATORS .

2. VIDE REF. V) CITED HE WAS AWARE THAT THE CONSTRUCTION AT THE SITE WAS KEPT ON HOLD WEF JAN 2017, WHICH WAS NOT INTIMATED EVEN BY SRI JOHN THOMAS WHO CARRIED OUT THE FIRST MONITORING ON 11/12-3-2017 IE AFTER CONSTRUCTION WAS STOPPED DUE TO UNFORESEEN

REASONS, AND SUBMITTED HIS FABRICATED , MANIPULATED AND MALAFIDE REPORT A-42 , ADMITTED AS EVIDENCE IN NGT CHENNI , AND THE EXTRACT OF THE REPORT ALSO ALLEGED TO BE ATTACHED WITH THE REPLY AFFIDAVIT SUBMITTED TO NGT, SO AS TO BAIL OUT THE P.P. & PERPETUATORS OF FORGERY TO CHEAT IN THE MULTI MEGA SCAM DETECTED BY ME , THAT HAS BEEN EXAMINED CRITICALLY AND EXHAUSTIVELY VIDE A-52 & 52 (1) . ONLY IN THE SECOND MONITORING ON 30-1-2018 , DID JOHN THOMAS INTIMATE MOEF THAT THE CONSTRUCTION WAS KEPT ON HOLD WEF JAN 2017 AND THAT TALL GRASS HAS GROWN UP IN THE ENTIRE PROJECT AREA AND HENCE COULD NOT CARRY OUT MONITORING. THE FACT BEING SO , WAS THERE ANY SENSE/PURPOSE FOR DR SRIDHARAN TO CARRY OUT MONITORING OF THE SITE ON 9-8-2018 AS DESIRED BY APCCF IN HIS APPROVAL ON 20-7-2018 IE A-69 WHICH MAY BE NOTED . THOUGH HE HAS REPEATED AND MENTIONED THE ABOVE FACT IN HIS MONITORING REPORT FORWARDED TO ME VIDE RTI REPLY 19-12-2018 , HE HAS SPECIFICALLY MENTIONED THAT DETAILED POINT WISE MONITORING REPORT FOR THE SITE AS DESIRED BY APCCF IS NOT SUBMITTED SINCE THE PROJECT IS STALLED AND KEPT ON HOLD AND HENCE NO PROGRESS AT THE SITE. BUT THE POINT TO BE NOTED IS THAT AS PER HIS REPORT HE WAS AWARE THAT MONITORING OF SITE CANNOT BE CARRIED OUT AS BROUGHT OUT BY JOHN THOMAS IN HIS SECOND REPORT AND THEREFORE :-

i) THERE WAS NO NEED TO CARRY OUT MONITORING OF THE SITE AS IT IS NOT POSSIBLE AND HENCE THE PURPOSE IS NOT SERVED.

ii) HE HAS IN ADVANCE, INTIMATED KSPCB AUTHORITIES AT KASARGOD AND THE KEY PERSONNEL OF THE PROJECT AUTHORITIES OF HIS PROPOSED VISIT ON 9-8-2018 AS DONE BY JOHN THOMAS ALSO , WHICH WAS NOT NECESSARY UNDER THE CIRCUMSTANCES. MOREOVER HE NOR JOHN THOMAS HAS INTIMATED KCZMA AUTHORITIES , WHO ARE THE COMPETENT AUTHORITY FOR GRANTING CRZ CLEARANCE IN THE STATE AND THIS PROJECT WAS GIVEN CRZ CLEARANCE BY THEM FOR ATE ONLY AND NOT GGL, FOR 45.04 ACRES ONLY AND NOT 58 ACRES VIDE THEIR LETTER NO 152/ENV/06 /CZMA DT 18-11-2006 . THE REASONS ARE ATTRIBUTED TO THE UN-HOLY NEXUS THE P.P. & KING PIN HAD WITH KSPCB THAT HAS BEEN PROVED AND ESTABLISHED WITH DOCUMENTARY EVIDENCES VIDE A-22, A-23 & RTI-3, ADMITTED AS EVIDENCE IN NGT CHENNI. WHEREAS KCZMA HAD POINTED OUT NUMEROUS CRZ VIOLATIONS BY THE P.P. DURING THEIR INSPECTION OF THE SITE AS DIRECTED BY NGT CHENNI AND HENCE THEY HAVE BEEN AVOIDED. THIS ONLY CONFIRMS CRIMINAL OFFENCE OF CHEATING , BREACH

Not

OF TRUST AND FALSE REPRESENTATION WITH ALL THE 4 INGREDIENTS BEING COMPLIED WITH.

iii) IN CASE HE WAS SINCERE AND DEDICATED TO HIS JOB AS A SENIOR OFFICER OF MOEF&CC , HE WOULD HAVE DIRECTED THE P.P. TO CLEAR ALL THE TALL GRASSES AND MAKE THE SITE FIT FOR MONITORING AND THEN CARRY OUT THE TASK GIVEN TO HIM . BUT WITH AN ULTERIOR MOTIVE, DIS-HONEST INTENTION, OPPORTUNISTIC DECEPTION , MENS-REA & BREACH OF TRUST , DR SRIDHARAN EXPOSED HIS TRUE COLOUR BY UTILISING THIS OPPORTUNITY TO PROVE HIS REAL INTENTION BY RESORTING TO EXAMINE THE CHRONOLOGY OF RTI APPLICATIONS FILED BY ME AND ON THE SPECIFIC ALLEGATIONS MADE BY ME ON THE E.C. THERE WAS NO NEED FOR HIM TO DO THIS AT ALL, AS HE WAS NOT AUTHORISED BY APCCF AND HENCE NO RELEVANCE CAN BE GIVEN TO IT , THOUGH HE HAD VESTED INTEREST TO DO SO . IE HE HAS TRIED TO SAFEGUARD AND PROTECT HIS LOBBY OF OFFICERS BY ALLEGING THAT I WAS QUESTIONING THEIR INTEGRITY ETC ETC WITHOUT ANY EVIDENCES , WHICH IS BASICALLY AND PRIMA FACIE IN-CORRECT AND AGAINST FACTS AND FIGURES, AS I HAVE ALWAYS GIVEN DOCUMENTARY AND CIRCUMSTANTIAL EVIDENCE MOSTLY BY RTI , TO PROVE AND ESTABLISH WHATEVER I HAVE SAID AGAINST ANY MOEF&CC OFFICER .

iv) HE HAS ALSO TRIED TO PASS ON THE ENTIRE RESPONSIBILITY ON ME FOR HAVING FILED THE CASE IN NGT CHENNI BY COLLECTING FALSE AND INCORRECT INFORMATION ON MY PERSONAL MATTERS FROM PROJECT AUTHORITIES DURING HIS SITE VISIT WHICH WERE NOT SUPPORTED BY ANY EVIDENCE AT ALL. IN ORDER TO PROVE AND ESTABLISH THE ACT OF CRIMINAL OFFENCE OF CHEATING, DECEPTION, FALSE REPRESENTATION, FRAUD, DESPERATION, DIS-HONEST INTENTION, MENS-REA, CONSPIRACY AND CONNIVANCE WITH PROJECT AUTHORITIES I AM PRODUCING THE MOST CLINCHING AND MATERIAL DOCUMENTARY EVIDENCE IE TERMINATION LETTER NO HRD/GGL/TVM/T/ 2013 DT 13 JULY 2013 ISSUED BY MANAGER HR OF GGL LTD AT REF. IV CITED , WHEREIN THE REASON FOR MY TERMINATION HAS BEEN SPELT OUT QUOTE :-

“ WITH REFERENCE TO THE CONTRACT LETTER ISSUED TO YOU ON 8 JANUARY 2013, THE MANAGEMENT HAS NOTICED THAT YOUR PERFORMANCE IS UN SATISFACTORY AND NOT UP TO THE EXPECTED STANDARD. CONSEQUENT TO THIS IT IS DECIDED TO TERMINATE YOUR CONTRACT WITH IMMEDIATE EFFECT “.

THIS IS NOT THAT I HAVE BEEN TERMINATED DUE TO DISCIPLINARY GROUNDS AS ALLEGED BY HIM AND HENCE HE SHOULD HAVE VERIFIED THE

FACTS AS A SENIOR OFFICER OF MOEF&CC , BEFORE UTILISING ANY PERSONAL INFORMATION GATHERED FROM THE PROJECT AUTHORITIES AGAINST ME.

THIS ALSO PROVES THAT THERE WAS UN-HOLY NEXUS, CORRUPT PRACTICES, CONNIVANCE AND CONSPIRACY BETWEEN DR SRIDHARAN AND KEY PROJECT AUTHORITIES PRESENT DURING HIS SITE INSPECTION ON 9-8-2018 TO USE THIS ALLEGED PERSONAL INFORMATION AGAINST ME AND IN FAVOUR OF THE P.P. AND OFFENDERS /CONSPIRATORS IN RO .

v)) IT IS AN IRONY OF FACT THAT A VERY SENIOR OFFICER OF THE RANK OF ADVISOR/SCIENTIST –G OF MOEF &CC RO BANGALORE CAN STOOP TO SUCH AN EXTENT TO MAKE OUT A FABRICATED AND FRAUDULENT ALLEGATION WITHOUT EVEN VERIFYING THE FACTS AND UTILISING THE SAME BY A CRIMINAL ACT OF CHEATING , BREACH OF TRUST, DECEPTION, FRUSTRATION, CONNIVANCE AND CONSPIRACY SO AS TO FIX RESPONSIBILITY ON HIM FOR HAVING FILED AN APPLICATION IN NGT CHENNI AGAINST MOEF&CC, P.P AND OTHERS DUE TO QUOTE “ CAPT PRAKASH HAS BEEN ESTRANGED BY THE REMOVAL AND TRYING TO SETTLE SCORES WITH THE COMPANY BY MAKING EVERY SORT OF ALLEGATIONS ON THE COMPANY IN THE FIRST PART .”

vi) TRYING TO BAIL OUT THE P.P. BY CREATING A FALSE & FABRICATED EVIDENCE AGAINST ME BASED ON FALSE INFORMATION GATHERED AND USED AGAINST ME IN HIS REPORT , FROM PROJECT AUTHORITIES THAT WAS NOT ONLY A DECEPTIVE BUT CRIMINAL STRATEGY , DEVISED BY DR SRIDHARAN IN CONNIVANCE WITH PROJECT AUTHORITIES , DURING HIS SITE MONITORING. HE DID NOT VERIFY THE FACT ON RECORD AND USED IT TO DIVERT THE ENTIRE ISSUE ON ME BY ALLEGING THAT I HAVE FILED A CASE AGAINST MOEF&CC ONLY TO SATISFY MY SO CALLED “ REVENGE MENTALITY “ AGAINST THE P.P. WHICH IS BUT A STRONG & DEFINITE CASE OF CHEATING AND “ BREACH OF TRUST ” BY DR SRIDHARAN- A CRIMINAL OFFENCE, PUNISHABLE UNDER IPC 420 & 406. THIS IS DEALT THREAD BARE IN A- 59, ADMITTED AS EVIDENCE IN NGT CHENNI AND PROVES TO WHAT EXTENT HE CAN GO, TO BAIL OUT THE P.P. AT THE COST OF HIS INTEGRITY AND RESPONSIBILITY AS SCIENTIST –G/ADVISOR/CPIO RO BANGALORE , WHICH IS DEPLORABLE AND A SCAR ON THE REPUTATION OF SENIOR OFFICERS OF MOEF &CC AT LARGE.

vii) ANOTHER CLINCHING & MATERIAL EVIDENCE THAT EMERGE IS THAT INSPITE OF REPEATED RTI REQUEST, DR SRIDHARAN HAS REFUSED TO DIVULGE THE NAME OF “ OTHER OFFICERS ” OF M/S GGL LTD WHO WERE

PRESENT DURING HIS VISIT AS HE KNEW THAT HE WILL BE EXPOSED BY ME , IF HE DOES SO , DUE TO MY FINDINGS IN THE REPORT AGAINST JOHN THOMAS'S MONITORING REPORT. HE IS NONE OTHER THAN SADEESH KUMAR K, THE CFO OF ATE/GGL WHO IS BEHIND SUCH CORRUPT PRACTICES AND UN-ETHICAL ACTS AND WHO HAS SIGNED A-68 .

THIS CRIMINAL ACT OF CHEATING , DECEPTION , BREACH OF TRUST, DISHONEST INTENTION, MES-REA PERTAINING TO DR SRIDHARAN , HAS BEEN EXAMINED THREAD BARE UNDER HEADING " PURPOSE OF THE VISIT " AT PAGE-4 OF MY CONFIDENTIAL REPRESENTATION A-52(3) AT REF.- 11) CITED.

viii) BESIDES ALL THE VIOLATIONS DONE BY THE P.P. IE OUT OF 14 SPECIFIC TERMS & CONDITIONS IN THE MOEF&CC E.C. ORDER DT 2-1-2009 THAT COULD BE IMPLEMENTABLE , ONLY 3 WERE COMPLIED WITH AND REMAINING 11 CONDITIONS WERE VIOLATED . IN CASE OF GENERAL CONDITIONS OUT OF 13 CONDITIONS THAT WERE IMPLEMENTABLE ONLY 3 CONDITIONS WERE COMPLIED WITH AND REMAINING 10 CONDITIONS WERE VIOLATED , HAVE BEEN EXAMINED THREAD BARE WITH DOCUMENTARY EVIDENCES IN A-52 VIDE REF 1) CITED , DULY ACK. & RECEIVED BY BOTH . HENCE IT IS PROVED AND ESTABLISHED THAT MORE THAN 70 % OF THE T,ERMS & CONDITIONS STIPULATED IN THE E.C. ORDER DT 2-1-2009 UNDER SPECIFIC & GENERAL TERMS HAVE BEEN VIOLATED AND IT WAS A FIT CASE FOR DR SRIDHARAN TO VERIFY THESE ON GROUND DURING HIS MONITORING AFTER CLEARING THE TALL GRASSES , AS P.P. IS BOUND TO FACILITATE CONDUCT OF MONITORING BY RO , WHICH HE DID NOT EMBARK UPON , DUE TO HIS VESTED INTEREST AND CRIMINAL ACT OF CHEATING AND BREACH OF TRUST, CONNIVANCE AND UN-HOLY ALLIANCE WITH THE LOBBY LEAD BY THE KING PIN Sri THIRUNAVUKKARASU SCIENTIST -D & P.P.

ix) A SENIOR OFFICER IN MOEF&CC LIKE DR SRIDHARAN SHOULD KNOW THE BASIC FACTS ABOUT E.C. AND ITS SALIENT FEATURES. BUT IT IS REGRETTED THAT IN HIS VIGOUR AND EFFORT TO BAIL OUT THE P.P. IN HIS MONITORING REPORT , HE HAS FAILED MISERABLY TO PERFORM HIS DUTY WHICH IS PROVED AND ESTABLISHED BY THE FOLLOWING EVIDENCES :-

a) NORMALLY IN EVERY E.C. ORDER ISSUED BY MOEF&CC , THE VALIDITY PERIOD FOR THE E.C IS MENTIONED . BUT IN THIS CASE IT IS NOT SO. HENCE AS PER ESTABLISHED NORMS THE VALIDITY PERIOD FOR ANY E.C. IS NORMALLY 5 YEARS. AND THEREAFTER IT SHOULD BE RENEWED. THIS QUERY WAS RAISED BY ME IN MY RTI APPLICATION , BUT DR SRIDHARAN AVOIDED TO GIVE ANY REPLY INSPITE OF REPEATED REQUEST . HENCE WITH

A DIS - HONEST INTENTION AND ULTERIOR MOTIVE AMOUNTING TO CRIMINAL ACT OF CHEATING MOEF& CC , BREACH OF TRUST AND DECEPTION , DR SRIDHARAN DID NOT BRING OUT THIS MAJOR FLAW /DRAWBACK IN HIS REPORT AT ALL , WHICH HE IS BOUND TO, AS AN E. C. IS VALID ONLY WITHIN THE VALIDITY PERIOD AND NOT OTHERWISE. IN THIS CASE THERE IS NEITHER VALIDITY PERIOD FOR THE E.C. NOR ANY EXTENSION OF VALIDITY.

SO PRIMA FACIE THE E.C ISSUED TO THE PROJECT –BEKAL BEACH RESORT & SPA OF SRI E.M. NAJEEB ,THE P.P. IS NOT VALID AND HENCE IN ORDER TO BAIL OUT THE P.P., DR SRIDHARAN WITH A CRIMINAL INTENTION TO CHEAT MOEF&CC AND WITH AN ULTERIOR MOTIVE AND MALAFIDE INTENTION, DID NOT BRING THIS FACT ON RECORD IN HIS MONITORING REPORT.

b) APPROVAL OF THE MINISTRY OF TOURISM, GOVT OF INDIA IS ESSENTIAL FOR STARTING A 5 STAR RESORT AT BEKAL AND THIS WAS OBTAINED BY THE P.P. VIDE MINISTRY LETTER NO 5.TH-1(3(1)/2000 DT 5-1-2011 WHICH STATES THE APPROVAL HAS BEEN GIVEN SUBJECT TO THE COMPLETION OF THE PROJECT IN 5 YEARS IE BY 4-1-2016 AND IN CASE NOT COMPLETED WITHIN 5 YEARS, THIS APPROVAL QUOTE " WILL BE DEEMED TO HAVE BEEN WITHDRAWN . THE PROJECT IS NOT COMPLETED YET AND HENCE APPROVAL IS DEEMED TO HAVE BEEN WITHDRAWN. FURTHER THE MINISTRY ALHAS CONFIRMED IN THEIR RTI REPLY THAT THE P.P. HAS NOT APPLIED FOR FRESH APPROVAL OF THE HOTEL PROJECT , INSPITE OF THE FACT THAT THE BUILT UP AREA HAS BEEN INCREASED FROM 19041 SQ M TO 19756 SQ M AS PER AUDIT REPORT IE A- 44, ADMITTED AS EVIDENCE IN NGT CHENNI AND ALSO BROUGHT OUT IN MY REPRESENTATION TO YOU BOTH. THIS ALSO AMOUNTS TO VIOLATION OF THE APPROVAL ACCORDED. DR SRIDHARAN WITH A CRIMINAL INTENTION TO CHEAT MOEF & CC AND BAIL OUT THE P,P. , DID NOT BRING OUT THE VIOLATION IN HIS REPORT.

c) THE P.P. DID NOT OBTAIN NOC FROM RAILWAYS FOR CONSTRUCTION OF STAFF ACCOMODATION WITHIN 10 M OF RAILWAY BOUNDARY AND HE HAS EVEN FORGED DOCUMENTS IN CONNIVANCE WITH PANCHAYAT AUTHORITIES & RAILWAYS BY SHOWING IT AS THE CONSTUCTION OF RESIDENCE OF HIS SON AND E.D. SRI ZAHEER IN THE PLAN INSTEAD OF THE RESORT BUILDING . IN FACT HE HAS VIOLATED THE KERALA BUILDING RULES AND CONSTRUCTED PORTION OF THE RESORT WITHIN 10 M OF RAILWAY BOUNDARY WHICH HAS BEEN EXAMINED THREAD BARE IN A-53 SEEN ENCLOSED AS DOCUMENTARY EVIDENCE IN CONFIDENTIAL APPLICATION A-52 .

THEREFORE WITH A DIS-HONEST INTENTION, ULTERIOR MOTIVE, CRIMINAL BREACH OF TRUST AND CHEATING , HE DID NOT VERIFY ON GROUND THE NOC VIOLATION OF RAILWAYS , NOR MENTIONED ABOUT IT IN HIS REPORT WHICH AMOUNTS TO BAILING OUT THE P.P. AND GIVING SATISFACTORY REPORT SO AS TO AVOID REVOKING THE E.C. GRANTED .

x) HE HAS SHOWN CRIMINAL BREACH OF TRUST, DIS-HONEST INTENTION BY NOT COLLECTING ANY DOCUMENTARY EVIDENCE DURING HIS MONITORING TO ESTABLISH HIS FINDINGS BUT TRYING TO VOUCH FOR P.P. ORALLY .

xi) TRYING TO GIVE CONTRADICTING REASONS IN SUPPORT FOR THE P.P. FOR KEEPING THE CONSTRUCTING ON HOLD WEF JAN 2017 , VIDE REF.V) CITED ie DOC A-68 . THIS ALSO EXPOSES THE NEXUS DR SRIDHARAN HAD WITH THE P.P. , AND THE UN-HOLY DEED HE MADE WITH THE P.P. FOR SUBMITTING FAVOURABLE MONITORING REPORT DUR TO CORRUPT PRACTICES .

xii) VIDE REF VII) CITED ,COPY ENCLOSED ,SRI BHARAT SINGH THE THEN CPIO HO OF MOEF&CC NEW DELHI INFORMED ME WITH A COPY TO DR SRIDHARAN THAT QUOTE “ THE CONCERNED REGIONAL OFFICE OF THE MINISTRY IS RESPONSIBLE FOR COMPLIANCE OF THE CONDITIONS ” AND IN THIS CASE IT IS RO BANGALORE SINCE THEY HAVE COMMITTED ON RECORD THAT MONITORING OF THE PROJECT WAS NOT DONE AND THAT ONLY ON THE ORDERS OF NGT CHENNI , THEY CONDUCTED MONITORING ON 11 MARCH 2017, DUE TO MY FILING APPPLICATION IN NGT CHENNI IN JUNE 2016 . HENCE IT IS PROVED THAT RO BANGALORE IS TO BE HELD RESPONSIBLE FOR THIS MAJOR VIOLATION / LAPSE /MULTI MEGA SCAM AND ENQUIRY SHOULD HAVE BEEN CONDUCTED TO KNOW WHY MONITORING WAS NOT CARRIED OUT. BEING DR SRIDHARAN THE CPIO , WHO WAS AWARE OF THIS, AS HE HAS RECEIVED COPY OF BHARATH SINGH LETTER , NO ACTION WAS TAKEN SINCE IT WAS NOT PUT UP TO APCCF AND EVEN IF PUT UP , THE MATTER WAS HUSHED UP BY THE LOBBY. THIS IS ANOTHER CRIMINAL ACT OF CHEATING, BREACH OF TRUST, CONNIVANCE, DIS-HONEST INTENTION ON THE PART OF CPIO DR SRIDHARAN PU NISHABLE UBDER IPC SECTION 420 & 406.

HE SHOULD NOT BE ALLOWED TO RETIRE IN ANY CASE AS HE IS ON THE VERGE OF RETIREMENT, IN THE INTEREST OF NATURAL AND FAIR JUSTICE AND THE REPUTATION OF MOEF&CC . IN SAFEGUARING THE ENVIRONMENT.

xiii) SIR , I WOULD HUMBLY REQUEST BOTH OF YOU TO PLEASE ACK. THIS REPRESENTATION AND TAKE IMMEDIATE DISCIPLINARY ACTION ON THIS CONFIDENTIAL REPRESENTATION OF MINE AGAINST DR AVINASH THE THEN APCCF I/C , DR SRIDHARAN , SCIENTIST-G/CPIO , SRI JOHN THOMAS RESEARCH OFFICER , SRI THIRUNAVUKKARASU SCIENTIST -D, THE KING PIN IN MEGA MULTI SCAM DETECTED , PROVED AND ESTABLISHED BY ME ON DOCUMENTARY & CIRCUMSTANTIAL EVIDENCES , OBTAINED BY RTI AND ALSO ADMITTED IN NGT AS EVIDENCES.

xiv) AT THIS STAGE , I FEEL VERY ASHAMED TO INFORM YOU BOTH THAT, INSPITE OF INTIMATING MANY TIMES ON RECORD THROUGH CONFIDENTIAL MAILS AND REGISTERED POST ABOUT THIS MEGA MULTI SCAM , NO ACTION WHATSOEVER HAS BEEN TAKEN TILL NOW NOR ACK GIVEN , FOR REASONS BEST KNOWN TO BOTH OF YOU , WHICH IS REGRETTEED . NOW I SINCERELY FEEL THAT ALL MY MAILS/CONFIDENTIAL REPRESENTATIONS ARE BEING CENSURED IN YOUR OFFICES SO THAT THEY DO NOT REACH YOU BOTH AND IN THIS REGARD THE ROLE OF THE LOBBY WORKING BEHIND THIS SCAM CANNOT BE RULED OUT.

DATE : 24-6-2020

YOURS FAITHFULLY

CAPT B S PRAKASH

BSc,LLB,MBA,MIMA

ENCLOSURES :

- i) COPY OF MY TERMINATION ORDER DT 13-7-2013
- ii) COPY OF CONFIDENTIAL NOTE DT 18-7-2018 OF M K SHAMBHU, CONSERVATOR OF FOREST (CENTRAL)
- iii) COPY OF LETTER DT 2-2-2018 OF K SADEESH KUMAR CFO GGL LTD.
- iv) COPY OF A-63, DEPICTING BEKAL BEACH RESORT & SPA OF OG GGL LTD & HOTEL VIVANTA BY TAJ AT BEKAL KASARGOD , AS VIOLATORS OF CRZ CLEARANCE BY KCZMA BASED ON MY APPLICATION IN NGT CHENNI.
- v) COPY OF LETTER DT 26-2-2018, TO ME AND COPY TO CPIO RO BANGALORE BY SRI W BHARAT SINGH CPIO & JOINT DIRECTOR MOEF& CC NEW DELHI.
- vi) COPY OF LETTER DT 8-1-2019 OF SRI W BHARAT SINGH , NOW DIRECTOR CRZ/SCIENTIST -F OF MOEF& CC TO KCZMA WITH COPY TO ME IE A-66

CAPT B S PRAKASH

BSc,LLB,MBA,MJMA

~~Prag Deshpande~~

- Smt Anandi Subramanian - For information
Principle Advisor. and necessary action
MOEF & CC HO. New Delhi please
8. Smt Geeta Menon - For information and
Jt. Secretary, necessary action please
MOEF & CC HO. New Delhi
9. C.B.I. Head Office, Plot No - For information and
5 B, C.G.O Complex, necessary action please
Lodi Road New Delhi.
10. Supt. of Police - For information and
SCB (CBI) necessary action
Kathir please
Kathiradaru
Kochi - 682017 Kerala
11. Mr. Bharat Singh - CPD - For information and
Jt Director MOEF & CC necessary action please
New Delhi



Green Gateway Leisure Ltd.
An ATE group company for hospitality ventures

Termination Order

HRD/GGL/TVM/T/2013

13th July 2013

Mr. Capt. B S Prakash,
General Manager,
GGL, Trivandrum.

Dear Mr. Prakash,

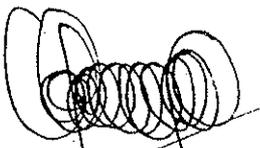
With reference to the contract letter issued to you on 8th January 2013, the Management has noticed that your performance is unsatisfactory and not upto the expected standards. Consequent to this it is decided to terminate your contract with immediate effect.

You will be paid one month salary in lieu as compensation for terminating your service before the completion of the contract period. This is in compliance with Clause No. 1 and Clause No. 6 of your contract.

You are hereby required to handover all the company assets and related documents to the HR department immediately.

Yours faithfully

for Green Gateway Leisure Ltd


Vipin Lee Vijayan
Manager HR



File



TC 12/762, Law college By-Lane, Barton Hill, Vanchiyoor P.O, Trivandrum - 695 035, Kerala, India.
Phone: +91- 471- 3084500, 3084501, email - ggl@ategroup.org

Regd Office : New Corporation Building, Palayam, Trivandrum - 695 033, Kerala, India.
Phone: +91-471-3084500, 3011400



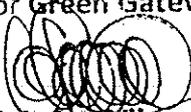
Green Gateway Leisure Ltd.
An ATE group company for hospitality ventures

TO WHOMSOEVER IT MAY CONCERN

This is to certify that Mr. Prakash B S , Riya 8/359, A-5 House, Karattuvayal, Near Pension Bhavan, Kanhangad had worked in our organization as **General Manager-Projects** with effect from 10th January 2013 to 13th July 2013.

We wish him all success in his future endeavors

Yours faithfully,
For Green Gateway Leisure Ltd


Vipin Lee Vijayan
Manager - HR

04/10/2013



TC 12/762, Law College By-Lane, Barton Hill, Vanchiyoor P.O, Trivandrum - 695 035, Kerala, India.
Phone: +91- 471- 3084500, 3084508, email - ggl@ategroup.org

Regd Office : New Corporation Building, Palayam, Trivandrum - 695 033, Kerala, India.
Phone: +91-471-3084500, 3011400

NOTE

Subject: Monitoring Report dated 14.03.2018 of Research Officer, MoEFCC, Regional Office, Bangalore and revoking of Environment Clearance given to M/s. Bekal Beach Resorts & Spa - Reg.

Ref: Confidential complaint received from Capt. B.S. Prakash, Trivandrum marked A-52(1) and A-52.

As directed by the APCCF, the undersigned has perused the complaint submitted by Capt. B.S. Prakash. Primary intention of the complainant is a demand to revoke the Environment Clearance given by the MoEFCC, New Delhi to M/s. Bekal Beach Resorts & Spa, accusing the User Agency of non-compliance of the conditions enlisted in the Environmental Clearance, indulging in illegalities, etc. The complainant further accuses officials of the MoEFCC and the Monitoring Officer from this office of wrong doings.

Though accusations have been made by the complainant against the officials, evidences/ proofs appear to be missing. However, the contention of the complainant regarding the non-compliances of the conditions enlisted in the EC given to the User Agency and the appropriateness of sending a Research Officer for monitoring need to be looked into. It is therefore considered appropriate from this end to suggest the following for your kind consideration and decision please:-

- a) To verify the allegations of violations on CRZ regulations, a report may be sought from Kerala State CRZ Authority.
- b) Regarding non-compliance of conditions enlisted in the EC, a report from Kerala State Pollution Control Board may be obtained.
- c) A senior officer/ Scientist from this office who is authorized to carry out such monitoring may be deputed for looking into this compliance on the EC issued to the User Agency.

Action deemed fit can be taken based on the findings so obtained or received.

For kind information please.

S. Shambhu

(M.K. SHAMBHU)

CONSERVATOR OF FORESTS (CENTRAL)

18.07.2018

Ministry of Environment & Forests
Regional Office (Southern Zone)
Geneve Sada, IVth Floor, E&F Wing
BANGALORE-560 034

APCCF

A' agreed. Dr. V. Sridharan Scientist G may please be requested to carry out monitoring.

V. Prasad
20/7/18

CFCT

Dr. Sridharan

SML
24/7/18

2-6



Green Gateway Leisure Ltd.
An ATE group company for hospitality ventures

02.02.2018

Mr. John Thomas
Research Officer
Ministry of Environment, Forest & Climatic Change
Bangalore

Dear Sir,

Sub:- Status of works at Westin Bekal Resort & Spa

In connection with site inspection from your office on 30.01.2018, at our site Westin Bekal Resort and Spa, Chettukundu, Keekan P.O, Kanhangad, Kasargod, we would like to inform that the construction work at our site is kept in abeyance since January 2017 due to some unforeseen matters. Accordingly no major improvements have taken place at our site since last inspection.

This is for your kind information and record.

Thanking You,

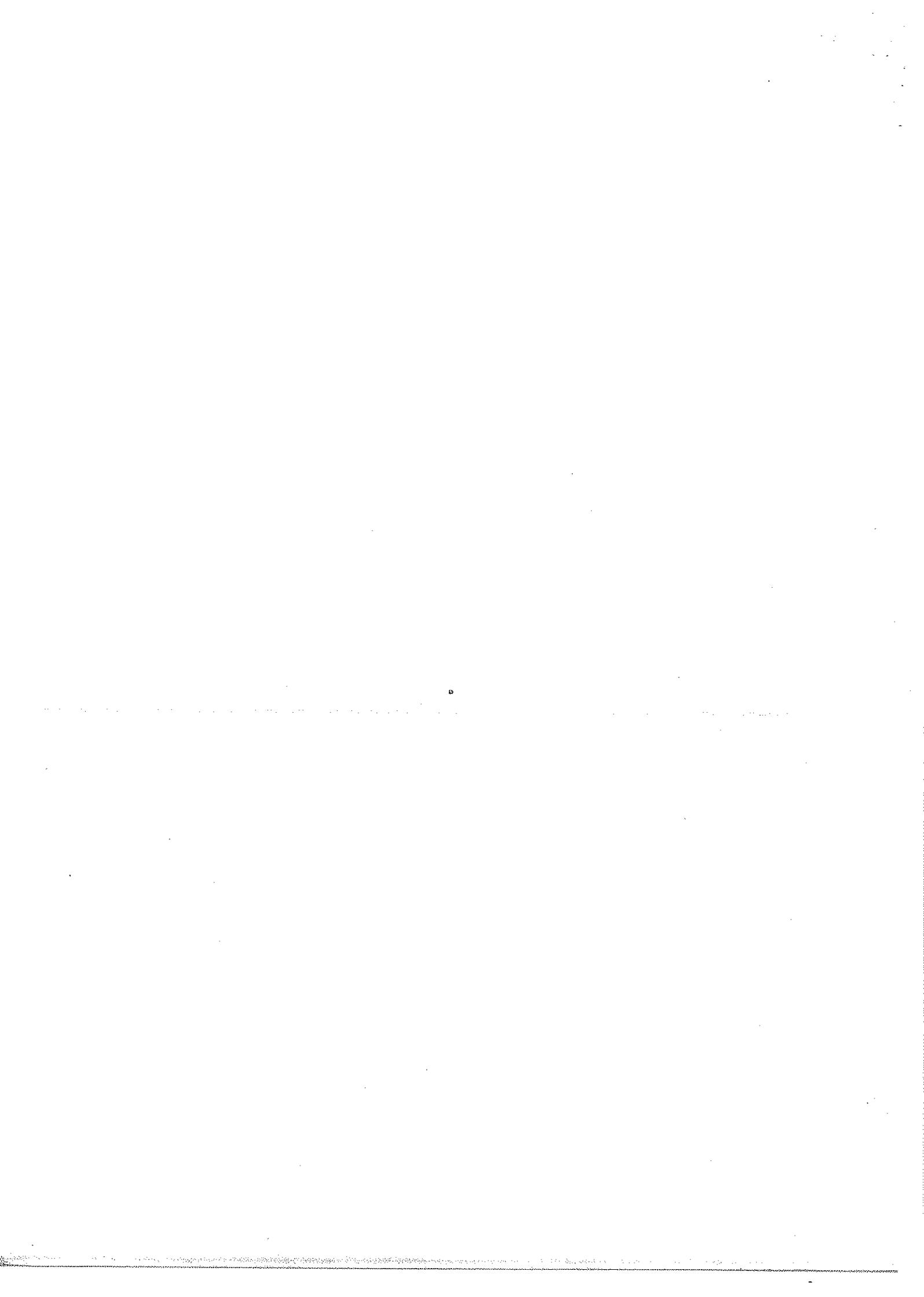
Yours Sincerely,
For Green Gateway Leisure Limited

Sadeesh Kumar K
Chief Financial Officer



78
TC 5/1246/4, Sandram, Swathy Nagar-6, Pipinmoodu, Peroorkada P.O., Trivandrum - 695/005, Kerala, India.
email: ksadeesh.ggl@ategroup.org

Regd Office : New Corporation Building, Palayam, Trivandrum - 695-033, Kerala, India.
Phone: +91-471-3011400; CIN : U55101KL2004PLC017474.



A-63

KERALA COASTAL ZONE MANAGEMENT AUTHORITY

Directorate of Environment & Climate Change

4th Floor, KSRTC Bus Terminal, Thampanoor Thiruvananthapuram - 695 001

Ph. 0471-2339696, E-mail: kcemasandtd@gmail.com

No: 665/A2/2019/KCZMA

Date: 12.07.2019

From

The Director
Directorate of Environment and Climate Change .

To

W Bharat Singh
Director (CRZ)
Ministry of Environment Forest and Climate Change
Indira paryavaran Bhawan
Jor Bagh Road, New Delhi-110003

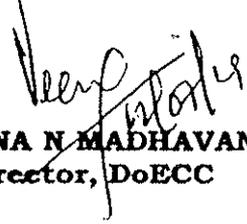
Sir,

Sub:-KCZMA - Un-starred Question No. 1202 on violation of CRZ Norms -Reg.

Ref: Your letter No. F No.8-5/2015-IA-III dated 24.06.2019

I am to invite your attention to the reference cited and to forward herewith the list of violations of CRZ Notification and Environment Laws by Private Companies/-owners in the Protected Areas/ Coastal Areas of Kerala.

Yours faithfully,


Dr VEENA N MADHAVAN IAS
Director, DoECC

Encl: List of violations (64 cases)

S.L.No - 18 + 40

The List of major CRZ violations by Private Companies/Owners

The CRZ violations reported to Kerala Coastal Zone Management Authority (KCZMA) & Site Inspection Report, Local Self Government Institutions Audit Report 2013, legal cases before Hon'ble Supreme Court, Hon'ble High Court, and Hon'ble NGT are listed out below;

1. M/s. Galaxy Regent, Apartment building (Galaxy Home P. Jainas), K.C. Abraham Master Road, Panampilly Nagar, Kochi
2. M/s. Heera Waters, Apartment building (Heera Constructions : K.P. Satheesh, Elamkulam, Ernakulam
3. M/s. Jewel Homes, Apartment building, (P A Jinas)- Poornithura, Ernakulam
4. M/s. Soni Buildcon (P) Ltd-commercial building, Elamkulam, Ernakulam
5. M A Yusuffali & Mrs. Sabura Yusuffali- Commercial building, Elamkulam, Ernakulam
6. Cyril Paul & Nisha C Paul (Raintree Realm Villas), Elamkulam, Ernakulam
7. Galaxy Clifford (Galaxy Homes: P A Jainas)-Commercial building, Elamkulam, Ernakulam
8. M C Basil (Abad Lotus Lake)- Commercial building, Elamkulam, Ernakulam
9. M/s Golden Kayaloram- Commercial building, Maradu, Ernakulam
10. M/s Sunthara Beach Resort, Azhimala Temple Road in Kottukkal Panchayat, Thiruvananthapuram
11. M/s KAPICO Resorts, Panavally & Vamika Island Resorts, Panavally, Panavally Village & Panchayat, Cherthala Taluk, Alapuzha
12. M/s Vasu Coco Resort (12 buildings), Vayalar East Village, Alappuzha
13. M/s Beefathima Beevi Trust - Commercial building, Kadalundi Grama Panchayat, Kozhikode
14. M/s Liliput Seaface Resort, Pallippuram Grama Panchayat, Ernakulam
15. M/s Samudradara Hotel, Vizhinjam, Thiruvananthapuram
16. Unauthorised building owned by Sri. Muhammed Ali Khoori, Kuzhippily Village, Ernakulam

17. M/s Prestine Isle Resort Pvt. Ltd, Kodamthuruthu, Kodamthuruthu Village, Alappuzha
18. M/s Green Gateway Leisure Ltd- Development of resort and spa, Kaikan Village I(P) of Chittari at Bekal in Kasargod District
19. Constructions of flat by M/s Alfa Venture Pvt Ltd in Maradu Municipality, Ernakulam
20. Construction of flat by M/s Jain Housing and Construction Ltd in Maradu Municipality, Ernakulam
21. Construction of flat by M/s Holy Faith Builders and Developers Pvt Ltd in Maradu Municipality, Ernakulam
22. Construction of flat by M/s Holiday Heritage Pvt Ltd in Maradu, Maradu village, Ernakulam
23. Construction of beach resort by Sri Natarajan (Pappukutty Beach Resort) at Kovalam, Thiruvananthapuram
24. Construction of beach resort by Sri Sajeevkumar P.S and another (Hotel Soorya Beach Resort) at Kovalam, Thiruvananthapuram
25. Construction of beach resort by Rema Devi (Hotel Sea Face) at Kovalam, Kovalam, Thiruvananthapuram
26. Construction of hotel by Sri. Syed Muhammad Nisar (Hotel Naza Tourist Inn) at Kovalam, Kovalam, Thiruvananthapuram
27. Construction of beach resort by Sri. Chandrasekharan and another (Hotel Sea View Palace) at Kovalam, Thiruvananthapuram
28. Construction of beach resort by Sri. Purushathaman R- Hotel Pooja Mahal, Ayurvedic Beach Resort at Kovalam, Thiruvananthapuram
29. Construction of beach resort by Sri. Suresh Kumar K.G - Hotel Marine Palace at Kovalam, Thiruvananthapuram
30. Construction of beach resort by Sri. N.Sudhakaran - Jeevan Ayurvedic Beach Resort at Kovalam, Thiruvananthapuram
31. Construction work at the Kent Bay watch water front Luxury apartments at Edakochi, Ernakulam

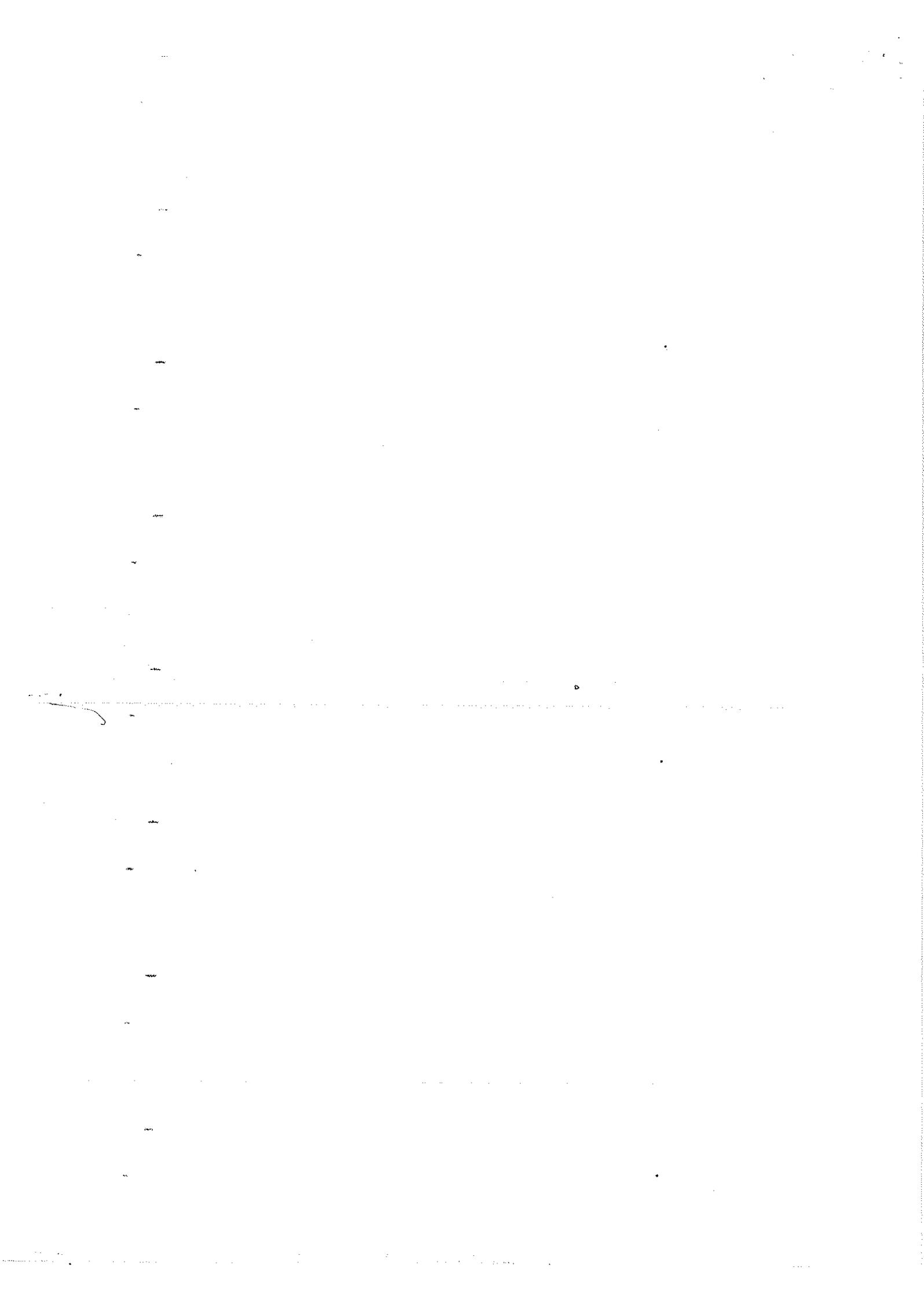
32. Construction of Residential Apartment by M/s Choice Marina, Rameswaram Village, Kochi Municipal Corporation, Ernakulam District
33. Construction of Beach Resort by Andreas Heitman, CEO and Director- Thapovan Heritage Home Pvt Ltd, Vizhinjam Village, Thiruvananthapuram
34. M/s Heera Developers, Akkulam, Attipara Village, Thiruvananthapuram
35. M/s Crown Plaza By KGA Hotel and Resorts Pvt Ltd, Marad Village, Ernakulam
36. M/s Hotel Raviz, Thrikkadavoor, Kollam
37. M/s Zewar Commercial Construction Pvt Ltd, Seawillow, Aykkara, Kannur
38. M/s All Season Resort, Thrikkadavoor, Kollam
39. M/s Hotel Fragrant Nature, Kollam
40. M/s Hotel Vivanta by Taj, Kovalam, Kovalam, Thiruvananthapuram
41. M/s Hotel Lake Palace, Kadinankulam, Thiruvananthapuram
42. M/s Hotel Vivanta by Taj, Bekal, Kasaragod, Kasaragod
43. M/s Ambady Retreats - Apartment building, Chilavannur, Ernakulam
44. M/s Ambady Retreats - Adukkala Restaurant, Chilavannur, Ernakulam
45. M/s Pearls Infrastructure Projects Ltd, Pearl Gardens, Apartment Building, Amalabhavan Road, Ernakulam
46. M/s Blue Lagoon buildings - Water front Enclave, Vaduthala, Ernakulam
47. Resort Building by Smt.Maggi Davis, Edassery, Angamali in Cheranalloor village
48. Thomas Cleoplus, Kalluvila vedu, Thiruvananthapuram- Apartment Buildings
49. Bindhu Sunil Residential Buildings, Ernakulam
50. M A Babu Moopan, Commercial building, Ernakulam
51. M M Martin, Residential Building, Ernakulam
52. C J Roy confident Group - Flat, Ernakulam

53. Reclamation of wetland by Smt. Syailaja w/o Balachandran, Vayalil Puthen Veedu, Kanjavel P O, Prakkuam, Kollam
54. Boat club at Kappil, Thiruvananthapuram
55. M/s. Safe Home Builders- Apartment building, Kannur
56. M/s Stay Homes and commercial buildings, Valiyaparamba, Kannur
57. M/s Malabar Builders, Apartment buildings, Kannur
58. A new building near United club and Cliff Road, Kannur
59. A large Hotel construction (nearby Searock resorts) near to the Military Hospital, Kannur
60. M/s. Searock Resorts, Kannur district
61. M/s Korith Gulf links Builders Pvt Ltd – Apartments, Puthiyangadi village, West Hill, Beach Road – Kozhikode
62. M/s Appollo Builders Pvt Ltd – Apartments – Kozhikode
63. Construction by Smt. M. K. Kalyanikuttiamma, Elamkulam village, Ernakulam
64. Construction by Sri. Jayasoorya, Chilavanoor kayal, Elamkulam village, Ernakulam

Issued under Di Act.


ASBINA. A.V.
Section Officer
Kerala Coastal Zone Management Authority
4th Floor, KSRTC Bus Terminal
Thampanoor, Thiruvananthapuram - 01
Ph: 0471 - 2339696







F.No. 20-08/2018-IA-III
Government of India
Ministry of Environment, Forest & Climate Change
(IA-III Division)

Ph: 011-24695338
e-mail: w.bharat@nic.in
Indira Paryavaran Bhavan, Jor Bagh,
Lodi Road, New Delhi-110003.
Dated: 26.02.2018

To

Capt. B.S. Prakash
Flat no 6C, Heera West Court
Athani Lane, Vanchiyoor,
Thiruvanthapura - 685035

Sub: Your application under RTI Act, 2005 dated 19.01.2017 forwarded online and received by this CPIO on 20.01.2018 regarding CRZ Clearance accorded to M/s Air Travel Enterprises India Ltd. - reg.

Sir,

This has reference to your application under RTI Act, 2005 dated 19.01.2017 forwarded online and received this CPIO on 20.01.2018 regarding CRZ Clearance accorded to M/s Air Travel Enterprises India Ltd.

2. In this regard, this CPIO regret the delay in response to your application after receipt of the same online forwarded on 20.01.2018, the reason for which is attributable to this CPIO having been assigned for filed duty on Clean Air Campaign (10-23 February, 2018), in New Delhi. It is however informed that the concerned project file, wherein your query in the RTI application may be partly available, is available in digitised mode and can be made available if an e-mail address can be communicated to this CPIO so that the digitised file can be sent free of cost to you. It is also to state that this CPIO has no facility for providing information in CD.

3. Regarding compliance to the conditions stipulated in the said clearance, it is to inform that the concerned regional office of the Ministry is responsible for compliance of the conditions and therefore your application is also being forwarded to the regional office of MoEFCC at Bengaluru.

Yours faithfully,

(W. Bharat Singh)
CPIO & Joint Director

Copy to:

1. The CPIO, Regional Office (SZ), Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road, Koramangala II Block, Bangalore - 560034
2. RTI Cell, MoEFCC, New Delhi

Handwritten signature/initials



A-66

F.No. 16-4/2008-IA.III(Part)
Government of India
Ministry of Environment, Forest and Climate Change

Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi-110003

Date: ~~December, 2018~~

8th Jan' 2019

To,

The Member Secretary
Kerala Coastal Zone Management Authority(KCZMA)
Department of Environment
Government of Kerala
Sasthra Bhawan, Pattom P.O.,
Thiruvananthapuram-695004, Kerala

Sub: Forwarding the representation of Caption B.S.Prakash, Trivandrum, Kerala regarding request for revoking of E.C. Give to Bekal Beach Resort & SPA.

Sir,

I am directed to forward herewith representations of Caption B.S.Prakash, Trivandrum, Kerala vide E-167473 dated 24.07.2018 and E-184311 dated 14.12.2018 regarding request for revoking of E.C. Give to Bekal Beach Resort & SPA).

2. It is requested that the matter may be examined and action as may be applicable may be taken under intimation to this Ministry.

Encl: as above

Yours faithfully

(W. Bharat Singh)
W. Bharat Singh
Director/Scientist F
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

Copy to:

1. Caption B.S.Prakash, 3B, Alsa Park Dale, Vanchiyoor-Pattor Road, Vanchyoor Trivandrum-695035, Kerala

11/1/19

